

Directorate General of Foreign Trade
Ministry of Commerce & Industry, Maulana Azad Road, Udyog Bhawan New Delhi -110011

Para 4.7 Decision

MEETING NUMBER : 13/82-ALC4/2008 MEETING DATE : 24.06.2008

The Meeting No.13/09 in the year 2008-09 to consider the cases under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy, 2004-09 pertaining to products falling in Chapter 29 and 30 was held on **24.06.2008** under the Chairmanship of Export Commissioner, Shri Sanjay Rastogi in his chamber.

Following members were present:-

1. Shri Jasbir Singh, IA, Chemical Division, C & PC
2. Shri D.N. Mathur, Dy. IA, PI Division, C & PC.
3. Dr. S.K. Sharma, AD, Deptt. of MSME
4. Shri Shyam Lal, FTDO

At the outset minutes of Norms Committee Meeting No.11/09 dated 10.06.2008 and 12/09 dated 17.06.2008 were ratified by the Committee.

Case No.B-85 and B-88	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.13/09	F.No.01/82/50/146/AM08 F.No.01/82/50/60/AM09
Meeting Date: 24.06.2008	RA F.No.03/95/040/277/AM08 RA F.No.03/95/040/927/AM08
Adv.Lic.No.0310437531 dated 26.07.2007 Adv.Lic.No.0310458528 dated 22.01.2008	
Committee considered case as per agenda for revision of norms for export product Epiderm Lotion 30 ml and decided to defer case for 22.07.2008 for comments of PI Division.	

Case No.B-86 and B-87, B-89, B-90, B-91	M/S Shalina Laboratories Pvt. Ltd.
Norms Committee Meeting No.13/09	F.No.01/82/50/186/AM08 F.No.01/82/50/288/AM08 F.No.01/83/50/257/AM08

	F.No.01/83/50/97/AM07 F.No.01/82/50/0031/AM08	
Meeting Date: 24.06.2008	RA F.No.03/95/040/574/AM08 RA F.No.03/95/040/841/AM08 RA F.No.03/95/040/1167/AM08 RA F.No.03/95/04073/AM07 RA F.No.03/95/040/95/AM08	
	Date of NC Meeting in which adhoc norms were fixed	Date of representation
Adv.Lic.No.0310444049 dated 24.09.2007	08.01.2008	15.02.2008 26.03.2008 09.06.2008
Adv.Lic.No.0310452338 dated 03.12.2007	01.01.2008	15.02.2008 26.03.2008 09.06.2008
Adv.Lic.No.0310464433 dated 11.03.2008	27.05.2008	09.06.2008
Adv.Lic.No.0310377792 dated 26.04.2006	05.02.2008	09.06.2008
Adv.Lic.No.0310428999 dated 10.05.2007	08.01.2008	25.02.2008 26.03.2008 09.06.2008
Committee considered case as per agenda for enhancement in the quantity of inputs against export of Diprosone Lotion 30 ml and in light of amended DML dated 30.04.2008 and in consultation with technical authority present in meeting decided to enhance the quantity of Betamethasone Base to the extent of 17.257 mg/30 ml bottle from 15.15mg/30ml bottle earlier allowed. RA concerned may take further necessary action as per above decision of NC in respect of above Advance Authorisations.		

Case No.B-92	M/S Bajaj Healthcare Ltd.
Norms Committee Meeting No.13/09	File No.01/83/50/1110/AM08
Meeting Date: 24.06.2008	RA F.No.03/94/040/486/AM07
Adv.Lic.No.0310441914 dated 05.09.2006	

Committee considered case as per agenda for ratification of norms for export product Carbamazepine BP (Micronised) and in light of its earlier decision taken in its 9/09 meeting held on 27.05.2008 decided to ratify norms under para 4.7 of HBP on net to net basis without any wastage.

RA concerned may take further necessary action as per above decision of NC.

Case No.B-93	M/S Grand Organics Pvt. Ltd.
Norms Committee Meeting No.13/09	File No.01/82/50/148/AM06
Meeting Date: 24.06.2008	RA F.No.17/24/040/12/AM06
Adv.Lic.No.1710001052 dated 27.05.2005	
Committee decided to defer case for 22.07.2008 for comments of Chemical Division.	

Case No.B-94	M/S FMC India Pvt. Ltd.
Norms Committee Meeting No.13/09	File No.01/82/50/612/AM08
Meeting Date: 24.06.2008	RA F.No.07/24/040/789/AM08
Adv.Lic.No.0710056002 dated 22.02.2008	
Committee decided to defer case for 22.07.2008 for comments of Chemical Division.	

Case No.B-95	M/S Cipla Ltd.
Norms Committee Meeting No.13/09	File No.01/82/50/1837/AM07
Meeting Date: 24.06.2008	RA F.No.03/94/040/1468/AM07
Adv.Lic.No.0310423777 dated 21.03.2007	
Committee decided to defer case for 22.07.2008 for comments of PI Division.	

Case No.B-96	M/S Global Calcium Pvt. Ltd.
Norms Committee Meeting No.13/09	File No.01/82/50/879/AM07
Meeting Date: 24.06.2008	RA F.No.07/24/040/365/AM07
Adv.Lic.No.0710047301 dated 08.09.2006	
Committee decided to defer case for 15.07.2008 for comments of Chemical Division.	

Case No.B-97	M/S Alkem Laboratories Ltd.
Norms Committee Meeting No.13/09	File No.01/83/50/409/AM08
Meeting Date: 24.06.2008	RA F.No.03/94/40/187/AM08
Adv.Lic.No.0310430680 dated 25.05.2007	
Committee decided to remind firm for furnishing data as promised by the firm in personal hearing. Accordingly, case was deferred for 22.07.2008.	

Case No.B-98	M/S Alchem International Ltd.			
Norms Committee Meeting No.13/09	File No.01/87/50/336/AM07			
Meeting Date: 24.06.2008	RA F.No.05/24/040/225/AM07			
Adv.Lic.No.051085276 dated 21.06.2006				
Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Department of MSME vide their U.O. No.5(9)/2005-Chem dated 29.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Silymarin Extract	1 Kg.	1.	Crude Cardui Mariae Extract (containing Silymarin 40-44%)	1.1 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

Case No.A-71	M/S Cipla Ltd.
Norms Committee Meeting No.13/09	File No.01/82/162/912/AM08
Meeting Date: 24.06.2008	RA F.No.03/94/040/1198/AM08
Adv.Lic.No. Not issued	
Committee observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. Therefore, it was decided to defer case for comments of Policy Division. Case was deferred for 22.07.2008.	

Case No.C-45	M/S Aurbindo Pharma Ltd.
Norms Committee Meeting No.13/09	File No.01/82/162/881/AM08
Meeting Date: 24.06.2008	
Committee observed that collection of data by Pharmexcil is under process. It was, therefore, decided to defer case for 22.07.2008.	

Case No.C-46	M/S Aurbindo Pharma Ltd.
Norms Committee Meeting No.13/09	File No.01/82/162/882/AM08
Meeting Date: 24.06.2008	
Committee observed that collection of data by Pharmexcil is under process. It was, therefore, decided to defer case for 22.07.2008.	

Case No.C-47	M/S Bayer Cropscience Ltd
Norms Committee Meeting No.13/09	File No.01/82/162/923/AM08
Meeting Date: 24.06.2008	
Committee considered case as per agenda for fixation of SION in respect of export product Ethoprophos Technical and observed that Chemexcil vide their letter No.EPC/LIC/SION dated 03.06.2008 has informed that M/S Bayer Crop Science Ltd are the only manufacturer of above export	

product. Committee, therefore, decided to forward a copy of application alongwith copy of letter received from Chemexcil to Chemical Division for their comments. Accordingly, case was deferred for 22.07.2008.

1	Case No.:8/3/82-ALC4/2008	Party Name:TRANSPEK INDUSTRY LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved									
	HQ File :01/82/050/00008/AM09/	RLA File :34/24/040/00038/AM05/	Lic.No/Date:3410010886 01.07.2004										
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/89/2004/Ch.II dated 25.06.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>2,4,6 Trimethyl Benzoyl Chloride</td><td>1 Kg.</td><td>1.</td><td>Mesitylene</td><td>1.132 kg/kg</td></tr> </tbody> </table> The licence was issued in the year 2004 wherein Hqrs. file Number has been generated in AM09. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm. RA concerned may take further necessary action as per above decision of NC.				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	2,4,6 Trimethyl Benzoyl Chloride	1 Kg.	1.	Mesitylene
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
2,4,6 Trimethyl Benzoyl Chloride	1 Kg.	1.	Mesitylene	1.132 kg/kg									

2	Case No.:7/42/82-ALC4/2007	Party Name:GOPINATH CHEM-TECH LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved									
	HQ File :01/82/050/00343/AM08/	RLA File :08/24/040/00259/AM06/	Lic.No/Date:0810054157 22.02.2006										
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/3/2006/Ch.II dated 06.03.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:- <table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>4-Amino Diphenyl Amine</td><td>1 Kg.</td><td>1.</td><td>Para Nitro Chloro Benzene</td><td>0.920 kg/kg</td></tr> </tbody> </table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	4-Amino Diphenyl Amine	1 Kg.	1.	Para Nitro Chloro Benzene
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
4-Amino Diphenyl Amine	1 Kg.	1.	Para Nitro Chloro Benzene	0.920 kg/kg									

2-Sulphonic Acid	2.	Aniline Oil	0.478 kg/kg
	3.	Caustic Soda Flakes	Not allowed as no justification has been given.

The licence was issued in the year 2006 wherein Hqrs. file Number has been generated in AM08. Thus it appears that the case has been re-listed before NC presumably on the request of RA. Therefore, in case any different decision has been taken earlier contrary to decision taken now, the onus lies on the RA & firm.

RA concerned may take further necessary action as per above decision of NC.

3	Case No.:1/10/83-ALC1/2006	Party Name:SPC LIFE SCIENCES PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/83/050/00091/AM07/	RLA File :34/24/040/00020/AM07/	Lic.No/Date:3410015935 25.04.2006	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish Central Excise certified data vide letter dated 27.02.2008, but no reply has been received and in absence of data, norms can not be fixed. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

4	Case No.:12/3/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00012/AM09/	RLA File :52/80/040/00002/AM07/	Lic.No/Date:5210019530 28.04.2006	
	Decision :Committee considered case as per agenda and observed that firm vide their letter dated 11.06.2008 has informed that adhoc norms has already been fixed. Committee, therefore, decided to close the case.			

5	Case No.:2/34/82-ALC1/2006	Party Name:DISHMAN PHARMACEUTICALS & CHEMICALS LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/00593/AM07/	RLA File :08/24/040/00247/AM06/	Lic.No/Date:0810058323 24.07.2006	
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish end use of export product vide letter dated 05.05.2008, but no reply has been received and norms can not be fixed in absence of application. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

6	Case No.:39/22/83-ALC1/2006	Party Name:SAI LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/83/050/00484/AM07/	RLA File :09/24/040/00152/AM07/	Lic.No/Date:0910027096 01.08.2006	
	Decision : Committee considered case as per agenda and observed that firm was requested to furnish Drug Manufacturing Licence with complete relevant details as per Appendix 33 vide letter dated 12.05.2008, but no reply has been received and norms can not be fixed in absence of said documents. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

7	Case No.:29/29/82-ALC1/2006	Party Name:INNOVASSYNTH TECHNOLOGIES (INDIA) LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/01010/AM07/	RLA File :03/94/040/00604/AM07/	Lic.No/Date:0310400933 25.09.2006	
	Decision :Committee considered case as per agenda for ratification of norms and observed that the firm was requested to furnish Production/Consumption data certified by Central Excise Authority vide letter dated 21.05.2008, but no reply has been received and norms can not be fixed in absence of data. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

8	Case No.:41/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/00041/AM09/	RLA File :03/95/040/00722/AM07/	Lic.No/Date:0310408652 17.11.2006	
	Decision : Committee considered case as per agenda for ratification of norms and observed that the firm was requested to furnish application alongwith technical details as per Appendix 33 vide letter dated 21.05.2008, but no reply has been received and norms can not be fixed in absence of application. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

9	Case No.:537/24/87-ALC1/2007	Party Name:ALKALOIDS CORP	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/87/050/00857/AM07/	RLA File :02/24/040/00272/AM07/	Lic.No/Date:0210096770 29.12.2006	
	Decision :Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

10	Case No.:46/3/82-ALC4/2008	Party Name:S M B CORPORATION OF INDIA	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/00046/AM09/	RLA File :03/95/040/01228/AM07/	Lic.No/Date:0310415594 12.01.2007	
	Decision : Committee considered case as per agenda for ratification of norms and observed that the firm was requested to furnish application alongwith technical details as per Appendix 33 vide letter dated 21.05.2008, but no reply has been received and norms can not be fixed in absence of application. Accordingly, it was decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

11	Case No.:16/49/82-ALC1/2006	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/01721/AM07/	RLA File :03/95/040/01297/AM07/	Lic.No/Date:0310416716 22.01.2007	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PI Division on conventional basis.			

12	Case No.:931/21/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/01786/AM07/	RLA File :07/24/040/00700/AM07/	Lic.No/Date:0710050524 12.03.2007	Defer Date: 01.07.2008
	Decision :Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

13	Case No.:7/2/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/01804/AM07/	RLA File :03/94/040/01443/AM07/	Lic.No/Date:0310422972 13.03.2007	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PI Division.			

14	Case No.:3/22/83-ALC1/2007	Party Name:RA CHEM PHARMA LIMITED.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01367/AM07/	RLA File :09/24/040/00505/AM07/	Lic.No/Date:0910029769 26.03.2007	Defer Date: 22.07.2008
	Decision :Committee considered the case as per agenda and observed that firm was requested to furnish end use of export product vide letter dated 23.05.2008, but no reply has been received. Committee, therefore, decided to await reply of firm. Accordingly, case was deferred for			

22.07.2008.

15	Case No.:2/4/85-ALC3/2007	Party Name:HEINZ INDIA PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/85/050/00259/AM07/	RLA File :03/94/040/01338/AM07/	Lic.No/Date:0310424928 29.03.2007	Defer Date: 22.07.2008
	Decision :Committee decided to remind Ministry of Food Processing Industry for their comments. Accordingly, case was deferred for 22.07.2008.			

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Case No.:25/14/83-ALC1/2007	Party Name:ALCHYMARS ICM SM PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/83/050/00016/AM08/	RLA File :04/24/040/00501/AM07/	Lic.No/Date:0410088727 02.04.2007		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division decided to ratify norms on repeat basis under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Allylestrenol	1 Kg.	1.	19-Nor-Androstenedione (Estr-4-Ene-3,17 Dione)	1.45 kg/kg
		2.	1,2 Ehtanedithiol	0.53 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

17	Case No.:19/19/83-ALC1/2007	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/00029/AM08/	RLA File :09/24/040/00534/AM07/	Lic.No/Date:0910029886 04.04.2007	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PI Division.			

18	Case No.:14/14/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/83/050/00127/AM08/	RLA File :05/24/040/00041/AM08/	Lic.No/Date:0510202622 17.04.2007	

Decision : Committee considered case as per agenda for ratification of norms and observed that the firm was requested to furnish end use of export product vide letter dated 21.05.2008, but no reply has been received and norms can not be fixed in absence of above information. Accordingly, it was decided to close the case.

RA concerned may take further necessary action as per above decision of NC.

19	Case No.:665/24/83-ALC1/2007	Party Name:SIBRA PHARMACEUTICALS LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/00497/AM08/	RLA File :09/24/040/00370/AM07/	Lic.No/Date:0910030503 11.06.2007	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PI Division.			

20	Case No.:37/22/83-ALC1/2007	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/00732/AM08/	RLA File :03/95/040/00197/AM08/	Lic.No/Date:0310432840 15.06.2007	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

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Case No.:64/19/83-ALC1/2007	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/83/050/00572/AM08/	RLA File :09/24/040/00107/AM08/	Lic.No/Date:0910030653 25.06.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.15022/29/2003/Ch.III dated 05.06.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Diacetone Acrylamide	1 Kg.	1.	Diacetone Alcohol	1.373 kg/kg
		2.	Acrylonitrile	0.753 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

22	Case No.:55/9/82-ALC4/2008	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
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	HQ File :01/82/050/00288/AM09/	RLA File :03/95/040/00293/AM08/	Lic.No/Date:0310433980 26.06.2007	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PI Division on conventional method.			

23	Case No.:121/19/83-ALC1/2007	Party Name:NAVIN FLUORINE INTERNATIONAL LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/00767/AM08/	RLA File :03/95/040/00237/AM08/	Lic.No/Date:0310434122 27.06.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

24	Case No.:13/5/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00073/AM09/	RLA File :09/24/040/00509/AM07/	Lic.No/Date:0910030765 05.07.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

25	Case No.:54/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00287/AM09/	RLA File :03/94/040/00437/AM08/	Lic.No/Date:0310437618 27.07.2007	Defer Date: 22.07.2007
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

26	Case No.:76/42/82-ALC4/2007	Party Name:CAPLIN POINT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00412/AM08/	RLA File :04/24/040/00151/AM08/	Lic.No/Date:0410090415 03.08.2007	Defer Date: 22.07.2008
	Decision :Committee decided to remind RA/firm to furnish the application. Accordingly, case was deferred for 22.07.2008.			

27	Case No.:86/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00422/AM08/	RLA File :03/94/040/00524/AM08/	Lic.No/Date:0310440273 21.08.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

28	Case No.:87/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00423/AM08/	RLA File :03/94/040/00535/AM08/	Lic.No/Date:0310440429 22.08.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

29	Case No.:2/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/00235/AM09/	RLA File :09/24/040/00187/AM08/	Lic.No/Date:0910031251 27.08.2007	
	Decision :Case has already been rejected by NC in its 9/09 meeting held on 27.05.2008.			

30	Case No.:28/27/83-ALC1/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01102/AM08/	RLA File :07/24/040/00172/AM08/	Lic.No/Date:0710053150 03.09.2007	Defer Date: 01.07.2008
	Decision : Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

31	Case No.:21/27/83-ALC1/2007	Party Name:UMA ORGANICS PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01095/AM08/	RLA File :09/24/040/00207/AM08/	Lic.No/Date:0910031380 03.09.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

32	Case No.:35/27/83-ALC1/2007	Party Name:SHREE GANESH CHEMICALS	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01109/AM08/	RLA File :34/24/040/00089/AM08/	Lic.No/Date:3410019570 05.09.2007	Defer Date: 22.07.2008
	Decision : Committee decided to forward a copy of application to PI Division and defer case for 22.07.2008.			

33	Case No.:163/27/83-ALC1/2007	Party Name:SRI KRISHNA DRUGS LIMITED.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01237/AM08/	RLA File :09/24/040/00145/AM08/	Lic.No/Date:0910031618 26.09.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

34	Case No.:189/27/83-ALC1/2007	Party Name:KESHAVA ORGANICS PVT. LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/83/050/01263/AM08/	RLA File :03/94/040/00595/AM08/	Lic.No/Date:0310444705 01.10.2007	
	Decision :Committee considered case as per agenda and observed that the firm was requested to furnish technical details as per Appendix 33 vide letter dated 22.05.2008, but no reply has been received and no norms can be fixed in absence of technical details. It was, therefore, decided to close the case. RA concerned may take further necessary action as per above decision of NC.			

35	Case No.:95/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00431/AM08/	RLA File :03/94/040/00674/AM08/	Lic.No/Date:0310445040 03.10.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

36	Case No.:100/42/82-ALC4/2007	Party Name:SCITECH HEALTHCARE PVT.LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00436/AM08/	RLA File :03/95/040/00466/AM08/	Lic.No/Date:0310445758 09.10.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

37	Case No.:6/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00239/AM09/	RLA File :09/24/040/00243/AM08/	Lic.No/Date:0910031765 12.10.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

38	Case No.:7/9/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00240/AM09/	RLA File :09/24/040/00255/AM08/	Lic.No/Date:0910031766 12.10.2007	
	Decision :Case has already been approved by NC in its 9/09 meeting held on 27.05.2008.			

39	Case No.:101/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00437/AM08/	RLA File :07/24/040/00454/AM08/	Lic.No/Date:0710053786 12.10.2007	Defer Date: 01.07.2008
	Decision : Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

40	Case No.:102/42/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00438/AM08/	RLA File :07/24/040/00455/AM08/	Lic.No/Date:0710053787 12.10.2007	Defer Date: 01.07.2008
	Decision : Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

41	Case No.:104/42/82-ALC4/2007	Party Name:REDOX PHARMACHEM PVT LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/00440/AM08/	RLA File :05/24/040/00500/AM08/	Lic.No/Date:0510210770 18.10.2007	
	Decision : Case has already been rejected by NC in its 9/09 meeting held on 27.05.2008.			

42	Case No.:51/30/83-ALC1/2007	Party Name:HETERO DRUGS LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01420/AM08/	RLA File :09/24/040/00276/AM08/	Lic.No/Date:0910031879 24.10.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

43	Case No.:53/30/83-ALC1/2007	Party Name:MANTENA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01422/AM08/	RLA File :09/24/040/00560/AM07/	Lic.No/Date:0910031881 24.10.2007	Defer Date: 22.07.2008
	Decision :Committee decided to forward a copy of application to PI Division for their comments. Accordingly, case was deferred for 22.07.2008.			

44	Case No.:106/42/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
			Lic.No/Date:0310447771	Defer Date:

HQ File :01/82/050/00442/AM08/	RLA File :03/95/040/00604/AM08/	25.10.2007	19.08.2008
Decision :Committee considered case as per agenda observed that the firm has furnished reply which has been sent to C&PC. It was decided to defer the case for 19.08.2008.			

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Case No.:34/32/83-ALC1/2007	Party Name:ATUL LTD.		Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/83/050/01456/AM08/	RLA File :08/24/040/00192/AM08/		Lic.No/Date:0810068206 31.10.2007	
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Petrochemicals Division vide their O.M. No.46011/54/2008-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT/MT
RA concerned may take further necessary action as per above decision of NC.				

46	Case No.:75/32/83-ALC1/2007	Party Name:VIVIN LABORATORIES PRIVATE LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01497/AM08/	RLA File :09/24/040/00253/AM08/	Lic.No/Date:0910031942 02.11.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

47	Case No.:100/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/83/050/01522/AM08/	RLA File :05/24/040/00476/AM08/	Lic.No/Date:0510211700 06.11.2007	
	Decision :Committee considered the case as per agenda and observed that the firm was requested to furnish end use of export product vide letter dated 22.05.2007, but no reply has been received and norms can not be fixed in absence of required information. Accordingly, it was decided to close the case.			
	RA concerned may take further necessary action as per above decision of NC.			

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Case No.:107/32/83-ALC1/2007	Party Name:JUBILANT ORGANOSYS LTD (FORMERLY VAM ORGANIC CHEM	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/83/050/01529/AM08/	RLA File :05/24/040/00510/AM08/	Lic.No/Date:0510211736 06.11.2007		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/62/2004/Ch.II dated 02.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Fluoro-4-Iodobenzonitrile	1 Kg.	1.	4-Bromo-2-Fluorobenzonitrile	1.06 kg/kg
		2.	Tetrahydrofuran	2.37 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

49	Case No.:110/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00446/AM08/	RLA File :03/94/040/00857/AM08/	Lic.No/Date:0310450548 16.11.2007	Defer Date: 22.07.2008
Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.				

50	Case No.:1/35/82-ALC4/2007	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Rejected
	HQ File :01/82/050/00280/AM08/	RLA File :03/94/040/00771/AM08/	Lic.No/Date:0310450616 19.11.2007	
Decision :Committee considered the case as per agenda and observed that the firm was requested to furnish application alongwith copy of DML and technical details as per Appendix 33 vide letter dated 16.05.2008, but no reply has been received and norms can not be fixed in absence of required documents. It was, therefore decided to close the case.				
RA concerned may take further necessary action as per above decision of NC.				

51	Case No.:111/42/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00447/AM08/	RLA File :03/94/040/00860/AM08/	Lic.No/Date:0310450692	Defer Date:

		19.11.2007	22.07.2008
Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

52	Case No.:8/40/81-ALC2/2007	Party Name:ULTRA-TECH INDIA LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/81/050/00446/AM08/	RLA File :03/95/040/00813/AM08/	Lic.No/Date:0310450707 19.11.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

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Case No.:3/8/82-ALC4/2008	Party Name: BAL PHARMA LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00225/AM09/	RLA File :07/24/040/00617/AM08/	Lic.No/Date:0710054687 28.11.2007		
Decision : Committee considered the case as per agenda and in light of its earlier decision taken in its 10/82 meeting held on 03.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amiloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg/kg
		2.	Guanidine Hcl	0.40 kg/kg
		3.	Sodium Methoxide	0.22 kg/kg
		4.	Methanol	2.25 kg/kg
		5.	Hydrochloric Acid	Not an importable item. Hence not allowed
		6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.
		7.	Activated Carbon	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

54	Case No.:118/42/82-ALC4/2007	Party Name:AKRY ORGANICS PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00454/AM08/	RLA File :03/94/040/00902/AM08/	Lic.No/Date:0310452257 30.11.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

55	Case No.:119/42/82-ALC4/2007	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00455/AM08/	RLA File :04/24/040/00271/AM08/	Lic.No/Date:0410092473 04.12.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

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Case No.:147/39/83-ALC1/2007	Party Name:ARKEMA PEROXIDES INDIA PRIVATE LIMITED		Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/83/050/01726/AM08/	RLA File :04/24/040/00290/AM08/		Lic.No/Date:0410092658 12.12.2007	
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/12/2007/Ch.II dated 07.04.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Tertiary Butyl 3,5,5-Trimethyl Peroxy Hexanoate (Luperox 270)	1 Kg.	1.	Isononanoyl Chloride	0.836 kg/kg
		2.	Tertiary Butyl Hydroperoxide	0.435 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

57	Case No.:173/39/83-ALC1/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01752/AM08/	RLA File :03/94/040/00853/AM08/	Lic.No/Date:0310453734 12.12.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

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Case No.:2/8/82-ALC4/2008	Party Name: BAL PHARMA LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00224/AM09/	RLA File :07/24/040/00652/AM08/	Lic.No/Date:0710055002 14.12.2007		
Decision : Committee considered the case as per agenda and in light of its earlier decision taken in its 10/82 meeting held on 03.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amiloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg/kg
		2.	Guanidine Hcl	0.40 kg/kg
		3.	Sodium Methoxide	0.22 kg/kg
		4.	Methanol	2.25 kg/kg
		5.	Hydrochloric Acid	Not an importable item. Hence not allowed
		6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.
		7.	Activated Carbon	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

59	Case No.:49/9/82-ALC4/2008	Party Name:AARTI DRUGS LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00282/AM09/	RLA File :03/94/040/00753/AM08/	Lic.No/Date:0310455126 26.12.2007	
	Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/178/2007-PI-III dated 19.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-			

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Metoprolol Succinate	1 Kg.	1.	4-(2-Methoxy Ethyl) Phenol	0.81 kg/kg
		2.	Sodium Hydroxide (NaOH)	0.20 kg/kg
		3.	Epichlorohydrin	0.695 kg/kg
		4.	Methylene Dichloride	3.63 kg/kg

RA concerned may take further necessary action as per above decision of NC.

60	Case No.:50/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00283/AM09/	RLA File :03/94/040/00975/AM08/	Lic.No/Date:0310455195 26.12.2007	Defer Date:22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

61	Case No.:51/9/82-ALC4/2008	Party Name:GLENMARK PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00284/AM09/	RLA File :03/94/040/00989/AM08/	Lic.No/Date:0310455413 27.12.2007	Defer Date: 05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

62	Case No.:66/45/82-ALC4/2007	Party Name:HILDOSE	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00529/AM08/	RLA File :03/94/040/00984/AM08/	Lic.No/Date:0310455668 28.12.2007	Defer Date: 22.07.2008
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish Production and Consumption data certified by Central Excise Authority and end use of export product alongwith technical literature vide letter dated 27.05.2008, but no reply has been received. Committee, therefore, decided to await reply from firm and defer case for 22.07.2008.			

63	Case No.:75/45/82-ALC4/2007	Party Name:VIDA LABORATORIES (P) LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00538/AM08/	RLA File :07/24/040/00686/AM08/	Lic.No/Date:0710055140 31.12.2007	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

64	Case No.:1/47/82-ALC4/2007	Party Name:KUMAR ORGANIC PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status: Case Deferred
	HQ File :01/82/050/00594/AM08/	RLA File :07/24/040/00669/AM08/	Lic.No/Date:0710055191 01.01.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

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Case No.:9/42/83-ALC1/2007	Party Name:ONEIRO CHEMICALS LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/83/050/01785/AM08/	RLA File :34/24/040/00200/AM08/	Lic.No/Date:3410020521 02.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
2-Chloromethyl-3,5-Dimethyl-4-Methoxy Pyridine Hydrochloride	1 Kg.	1.	3,5 Lutidine	1.77 kg/kg
		2.	Toluene	5.20 kg/kg
		3.	Methanol	4.14 kg/kg
		4.	Acetone	Not used in process. Hence not allowed.
		5.	Activated Carbon	0.100 kg/kg
		6.	Ammonium Persulphates	2.43 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

66	Case No.:12/42/83-ALC1/2007	Party Name:PARABOLIC DRUGS LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/83/050/01788/AM08/	RLA File :22/24/040/00053/AM08/	Lic.No/Date:2210007356 04.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

67	Case No.:20/45/82-ALC4/2007	Party Name:ALKALOIDS CORPORATION	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
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	HQ File :01/82/050/00483/AM08/	RLA File :02/24/040/00272/AM08/	Lic.No/Date:0210107833 04.01.2008	Defer Date: 22.07.2008
	Decision :Committee considered the case as per agenda and decided to forward a copy of application alongwith a copy of reply received from firm to PI Division for their comments. Accordingly, case was deferred for 22.07.2008.			

68	Case No.:18/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00481/AM08/	RLA File :03/94/040/00917/AM08/	Lic.No/Date:0310456985 08.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

69	Case No.:8/47/82-ALC4/2007	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00601/AM08/	RLA File :05/24/040/00718/AM08/	Lic.No/Date:0510214784 10.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

70	Case No.:49/45/82-ALC4/2007	Party Name:INVENTIS DRUG DELIVERY SYSTEMS PVT LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00512/AM08/	RLA File :09/24/040/00222/AM08/	Lic.No/Date:0910032644 11.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

71	Case No.:87/45/82-ALC4/2007	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM08/	RLA File :09/24/040/00452/AM08/	Lic.No/Date:0910032658 15.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

72	Case No.:51/45/82-ALC4/2007	Party Name:IPCA LABORATORIES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00514/AM08/	RLA File :03/94/040/00996/AM08/	Lic.No/Date:0310457811 16.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

73	Case No.:27/45/82-ALC4/2007	Party Name:GEMINI EXPORTS.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00490/AM08/	RLA File :03/94/040/00812/AM08/	Lic.No/Date:0310458056 17.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

74	Case No.:58/45/82-ALC4/2007	Party Name:LUPIN LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00521/AM08/	RLA File :03/95/040/01026/AM08/	Lic.No/Date:0310458300 18.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

75	Case No.:59/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00522/AM08/	RLA File :03/95/040/01022/AM08/	Lic.No/Date:0310458669 22.01.2008	Defer Date: 15.07.2008
	Decision :Committee decided to call representative of firm for personal hearing on 15.07.2008. Accordingly, case was deferred for 15.07.2008.			

76	Case No.:3/45/82-ALC4/2007	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00466/AM08/	RLA File :09/24/040/00405/AM08/	Lic.No/Date:0910032711 23.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

77	Case No.:69/45/82-ALC4/2007		Party Name:SHASUN CHEMICALS & DRUGS LIMITED		Meet No/Date:13/82-ALC4/2008 24.06.2008		Status:Case Approved	
	HQ File :01/82/050/00532/AM08/		RLA File :04/24/040/00318/AM08/		Lic.No/Date:0410093428 23.01.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product			

1,4-Dithia 7-azasprio (4,4) nonane-8(s)- Carboxylicacid Hydrobromide	1kg.	1.	4-Hydroxy-L-Proline	3.44 kg/kg
		2.	Ethane-1,2-dithiol	1.17 kg/kg
		3.	Hexane	1.72 kg/kg
		4.	Chloroform	5.90 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:40/45/82-ALC4/2007	Party Name:HALDIA PETROCHEMICALS LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00503/AM08/	RLA File :02/24/040/00285/AM08/	Lic.No/Date:0210108551 25.01.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Petrochemicals Division vide their O.M. No.46011/54/2008-PC.II dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Benzene (from Olefin Complex)	1 MT	1.	Naphtha	1.194 MT/MT
RA concerned may take further necessary action as per above decision of NC.				

79	Case No.:5/1/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00611/AM08/	RLA File :09/24/040/00038/AM08/	Lic.No/Date:0910032781 28.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

80	Case No.:6/45/82-ALC4/2007	Party Name:JOCIL LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00469/AM08/	RLA File :09/24/040/00417/AM08/	Lic.No/Date:0910032743 28.01.2008	
	Decision :Case has already been approved by NC in its 11/09 meeting held on 10.06.2008.			

81	Case No.:7/45/82-ALC4/2007	Party Name:METROCHEM API PVT. LTD.	Meet No/Date:13/82-ALC4/2008	Status:Case
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			24.06.2008	Deferred
	HQ File :01/82/050/00470/AM08/	RLA File :09/24/040/00456/AM08/	Lic.No/Date:0910032740 28.01.2008	Defer Date: 22.07.2008
Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.				

82	Case No.:83/45/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00546/AM08/	RLA File :03/94/040/00956/AM08/	Lic.No/Date:0310459419 29.01.2008	Defer Date: 22.07.2008
	Decision :Committee considered the case as per agenda for ratification of norms and observed that Department of C&PC has call for technical information vide their letter dated 12.06.2008. Committee, therefore, decided to await reply of firm and defer the case for 22.07.2008.			

83	Case No.:30/45/82-ALC4/2007	Party Name:ANUH PHARMA LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00493/AM08/	RLA File :03/94/040/01047/AM08/	Lic.No/Date:0310459539 30.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

84	Case No.:26/45/82-ALC4/2007	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00489/AM08/	RLA File :07/24/040/00593/AM08/	Lic.No/Date:0710055673 31.01.2008	Defer Date: 01.07.2008
	Decision : Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

85	Case No.:73/45/82-ALC4/2007	Party Name:WIN-MEDICARE PVT. LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00536/AM08/	RLA File :05/24/040/00267/AM08/	Lic.No/Date:0510215725 31.01.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

86	Case No.:71/45/82-ALC4/2007	Party Name:SKY LIFE SCIENCE.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00534/AM08/	RLA File :34/24/040/00214/AM08/	Lic.No/Date:3410020757 01.02.2008	Defer Date: 22.07.2008

Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.

87	Case No.:5/47/82-ALC4/2007	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00598/AM08/	RLA File :09/24/040/00497/AM07/	Lic.No/Date:0910032864 01.02.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

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Case No.:3/47/82-ALC4/2007	Party Name:VASANT CHEMICALS LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved										
HQ File :01/82/050/00596/AM08/	RLA File :09/24/040/00463/AM08/	Lic.No/Date:0910032874 05.02.2008											
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/56/2005/Ch.II dated 13.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-													
<table><tr><td>Export Product</td><td>Export Qty.</td><td>Sl.No.</td><td>Import items</td><td>Qty. allowed per unit of export product</td></tr><tr><td>4,4-Dihydrazino Stilben 2,2-Disulphonic Acid (DHS)</td><td>1 Kg.</td><td>1.</td><td>4,4-Diamino Stiben 2,2- Disulphonic Acid</td><td>1.340 kg/kg</td></tr></table>				Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	4,4-Dihydrazino Stilben 2,2-Disulphonic Acid (DHS)	1 Kg.	1.	4,4-Diamino Stiben 2,2- Disulphonic Acid	1.340 kg/kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product									
4,4-Dihydrazino Stilben 2,2-Disulphonic Acid (DHS)	1 Kg.	1.	4,4-Diamino Stiben 2,2- Disulphonic Acid	1.340 kg/kg									
RA concerned may take further necessary action as per above decision of NC.													

89	Case No.:36/45/82-ALC4/2007	Party Name:MANGALAM DRUGS & ORGANICS LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00499/AM08/	RLA File :03/95/040/01065/AM08/	Lic.No/Date:0310460271 06.02.2008	Defer Date: 15.07.2008
	Decision :Committee considered case as per agenda and decided to call firm for personal hearing on 15.07.2008.			

90	Case No.:38/46/82-ALC4/2007	Party Name:TTK LIG LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00592/AM08/	RLA File :04/24/040/00351/AM08/	Lic.No/Date:0410093705 07.02.2008	Defer Date: 22.07.2008

Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.

91	Case No.:29/45/82-ALC4/2007	Party Name:CENTAUR CHEMICALS PVT. LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00492/AM08/	RLA File :03/94/040/01129/AM08/	Lic.No/Date:0310460671 12.02.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

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Case No.:78/45/82-ALC4/2007	Party Name:BAL PHARMA LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00541/AM08/	RLA File :07/24/040/00742/AM08/	Lic.No/Date:0710055799 12.02.2008		
Decision : Committee considered the case as per agenda and in light of its earlier decision taken in its 10/82 meeting held on 03.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Amiloride Hcl	1 Kg.	1.	3,5 Diamino 6-Chloro Pyrazine Carboxylate	0.838 kg/kg
		2.	Guanidine Hcl	0.40 kg/kg
		3.	Sodium Methoxide	0.22 kg/kg
		4.	Methanol	2.25 kg/kg
		5.	Hydrochloric Acid	Not an importable item. Hence not allowed
		6.	Hyflo	Not allowed as it is a free-flowing agent and not an input in the manufacturing process.
		7.	Activated Carbon	0.100 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:33/46/82-ALC4/2007	Party Name:WANBURY LIMITED(FORMERLY PEARL ORGANICS LTD)	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/82/050/00587/AM08/	RLA File :03/95/040/00967/AM08/	Lic.No/Date:0310460760 13.02.2008	

Decision :Committee considered the case as per agenda for ratification of norms and in consultation with the representative of technical authority present in meeting decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Metformin Hcl D.C. Granules 86.6%	1 Kg.	1.	Dicyanodimide	0.4533 kg/kg

RA concerned may take further necessary action as per above decision of NC.

94	Case No.:17/46/82-ALC4/2007	Party Name:ARCH PHARMALABS LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00571/AM08/	RLA File :03/94/040/01117/AM08/	Lic.No/Date:0310461019 14.02.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

95	Case No.:27/46/82-ALC4/2007	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00581/AM08/	RLA File :03/95/040/01105/AM08/	Lic.No/Date:0310460988 14.02.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PC Division.			

96	Case No.:26/46/82-ALC4/2007	Party Name:SCITECH SPECIALITIES PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00580/AM08/	RLA File :03/95/040/01130/AM08/	Lic.No/Date:0310461460 18.02.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

97	Case No.:4/47/82-ALC4/2007	Party Name:SUDERSHAN LABORATORIES LTD.		Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00597/AM08/	RLA File :09/24/040/00523/AM08/		Lic.No/Date:0910033012	Defer Date:

		19.02.2008	22.07.2008
Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

98	Case No.:19/46/82-ALC4/2007	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00573/AM08/	RLA File :03/94/040/01202/AM08/	Lic.No/Date:0310462533 25.02.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

99	Case No.:32/46/82-ALC4/2007	Party Name:DUJODWALA PAPER CHEMICALS LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00586/AM08/	RLA File :03/94/040/01210/AM08/	Lic.No/Date:0310462982 27.02.2008	Defer Date: 22.07.2008
	Decision :Committee considered case as per agenda for ratification of norms and observed that Department of C&PC vide letter dated 19.06.2008 has call for technical information from firm. Committee, therefore, decided to await reply of firm and defer the case for 22.07.2008.			

100	Case No.:18/9/82-ALC4/2008	Party Name:AMINES & PLASTICIZERS LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00251/AM09/	RLA File :03/94/040/01217/AM08/	Lic.No/Date:0310463452 03.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

101	Case No.:3/3/82-ALC4/2008	Party Name:PRATAP ORGANICS	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00003/AM09/	RLA File :03/95/040/01189/AM08/	Lic.No/Date:0310463615 04.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

102	Case No.:16/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00249/AM09/	RLA File :03/94/040/01207/AM08/	Lic.No/Date:0310463574 04.03.2008	Defer Date: 22.07.2008
	Decision :Committee considered case as per agenda and observed that firm was requested to furnish purity of import and export items vide letter dated 12.06.2008, but no reply has been received. It was, therefore, decided to await reply of firm and defer case for 22.07.2008.			

103	Case No.:7/13/82-ALC4/2008	Party Name:ASTRIX LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00514/AM09/	RLA File :09/24/040/00535/AM08/	Lic.No/Date:0910033325 11.03.2008	Defer Date: 05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

104	Case No.:23/9/82-ALC4/2008	Party Name:SADHANA NITRO CHEM LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00256/AM09/	RLA File :03/95/040/01191/AM08/	Lic.No/Date:0310464442 11.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

105	Case No.:34/9/82-ALC4/2008	Party Name:BDR PHARMACEUTICALS INTERNATIONAL PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00267/AM09/	RLA File :03/94/040/01102/AM08/	Lic.No/Date:0310465020 14.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

106	Case No.:22/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00529/AM09/	RLA File :05/24/040/00957/AM08/	Lic.No/Date:0510218439 25.03.2008	Defer Date: 05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

107	Case No.:23/13/82-ALC4/2008	Party Name:MOREPEN LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00530/AM09/	RLA File :05/24/040/00956/AM08/	Lic.No/Date:0510218438 25.03.2008	Defer Date: 05.08.2008
	Decision : Committee decided to defer case for 05.08.2008 for comments of PI Division.			

108	Case No.:35/9/82-ALC4/2008	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00268/AM09/	RLA File :03/94/040/01324/AM08/	Lic.No/Date:0310466013	Defer Date:

		25.03.2008	05.08.2008
Decision :Committee considered case as per agenda and in light of written comments forwarded by PI Division vide their letter No.14010/109/2007-Ch.III dated 19.02.2008 decided to call for following information from firm:- 1. Details of manufacturing process with chemical reactions molecular and structural formula and molecular weight. 2. Yield obtained in each step. 3. Detailed calculations in support of norms applied for. Accordingly, it was decided to defer case for 05.08.2008.			

109	Case No.:44/9/82-ALC4/2008	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00277/AM09/	RLA File :03/94/040/01225/AM08/	Lic.No/Date:0310466215 26.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

110	Case No.:32/9/82-ALC4/2008	Party Name:ANUH PHARMA LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00265/AM09/	RLA File :03/94/040/01291/AM08/	Lic.No/Date:0310466491 27.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

111	Case No.:24/13/82-ALC4/2008	Party Name:NICHIPLAST INDIA PVT LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00531/AM09/	RLA File :05/24/040/00955/AM08/	Lic.No/Date:0510218631 28.03.2008	Defer Date: 22.07.2008
	Decision : Committee decided to remind DIPP for their comments and defer case for 22.07.2008.			

112	Case No.:21/13/82-ALC4/2008	Party Name:CORAL DRUGS PVT. LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00528/AM09/	RLA File :05/24/040/00981/AM08/	Lic.No/Date:0510218739 31.03.2008	Defer Date: 05.08.2008
	Decision : Committee decided to call for technical details as per Appendix 33 from firm. Accordingly, case was deferred for 05.08.2008.			

113	Case No.:39/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008	Status:Case
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		24.06.2008	Deferred
HQ File :01/82/050/00272/AM09/	RLA File :03/94/040/01345/AM08/	Lic.No/Date:0310466954 01.04.2008	Defer Date: 22.07.2008
Decision : Committee observed that issue for allowing Ozone Depleting Substance under Advance Authorisation Scheme is under examination of Policy Division. Therefore, it was decided to defer case for comments of Policy Division. Case was deferred for 22.07.2008			

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Case No.:42/9/82-ALC4/2008	Party Name:GITANJALI CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00275/AM09/	RLA File :03/94/040/01321/AM08/	Lic.No/Date:0310466997 02.04.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/6/2008/Ch.III dated 23.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-Bromo Anisole	1 Kg.	1.	Phenol	0.820 kg/kg
		2.	Dimethyl Sulfate	0.627 kg/kg
		3.	Hydro Bromic Acid 48%	1.560 kg/kg
		4.	Hydrogen Peroxide 50%	0.757 kg/kg
		5.	Caustic Soda Flakes	0.401 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

115	Case No.:10/13/82-ALC4/2008		Party Name:AUROBINDO PHARMA LIMITED		Meet No/Date:13/82-ALC4/2008 24.06.2008		Status:Case Approved	
	HQ File :01/82/050/00517/AM09/		RLA File :09/24/040/00579/AM08/		Lic.No/Date:0910033524 03.04.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their U.O. No.35011/81/2007-PI-III dated 11.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export			

				product
Cephapirin Benzathine	1 Kg.	1.	4-Chloropyridine Hcl	1.226 kg/kg
		2.	2-Mercapto Acetic Acid	0.966 kg/kg
		3.	Activated Carbon	0.100 kg/kg
		4.	Iso Propyl Alcohol	0.957 kg/kg
		5.	Methylene Chloride	23.22 kg/kg
		6.	7-ACA	0.901 kg/kg
		7.	Triethylamine	1.45 kg/kg
		8.	Acetone	10.50 kg/kg
		9.	N,N-Dibenzylethylenediamine Diacetate	0.409 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

116	Case No.:13/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00520/AM09/	RLA File :09/24/040/00584/AM08/	Lic.No/Date:0910033525 03.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

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Case No.:27/9/82-ALC4/2008	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00260/AM09/	RLA File :03/95/040/01172/AM08/	Lic.No/Date:0310467221 03.04.2008		
Decision :Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PC Division vide their O.M. No.46011/98/2006-PC.II dated 24.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Para Diethyl Benzene	1 MT	1.	Mixed Xylene (Solvent Grade)	0.435 MT/MT
		2.	Ethylene	0.340 MT/MT
RA concerned may take further necessary action as per above decision of NC.				

118	Case No.:47/9/82-ALC4/2008	Party Name:EUROLIFE HEALTHCARE PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00280/AM09/	RLA File :03/94/040/00446/AM08/	Lic.No/Date:0310467448 04.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

119

Case No.:48/9/82-ALC4/2008	Party Name:BENZO CHEM INDUSTRIES PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00281/AM09/	RLA File :03/94/040/01357/AM08/	Lic.No/Date:0310467490 07.04.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/11/2008/Ch.II dated 13.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
4-Methyl Catechol (3,4-Dihydroxy Toluene)	1 Kg.	1.	Para Cresol	1.540 kg/kg
		2.	Hydrobromic Acid 48%	2.587 kg/kg
		3.	Hydrogen Peroxide 50%	1.158 kg/kg
		4.	Caustic Soda Flakes	1.510 kg/kg
		5.	N-Butanol	1.580 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

120	Case No.:32/13/82-ALC4/2008		Party Name:ARCH PHARMALABS LTD		Meet No/Date:13/82-ALC4/2008 24.06.2008		Status:Case Approved	
	HQ File :01/82/050/00539/AM09/		RLA File :05/24/040/00937/AM08/		Lic.No/Date:0510219123 08.04.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 32/82 meeting held on 11.12.2007 in the case of Calyx Chemicals & Pharmaceuticals Ltd. decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export			

				product
Dihydro Artemisinin	1 Kg.	1.	Artemisinin	1.12 kg/kg
		2.	Sodium Borohydride	0.14 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

121	Case No.:11/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00518/AM09/	RLA File :09/24/040/00592/AM08/	Lic.No/Date:0910033594 09.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

122	Case No.:46/9/82-ALC4/2008	Party Name:CIPLA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00279/AM09/	RLA File :03/94/040/00018/AM09/	Lic.No/Date:0310467804 09.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

123	Case No.:53/9/82-ALC4/2008	Party Name:SHALINA LABORATORIES PVT. LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00286/AM09/	RLA File :03/95/040/01274/AM08/	Lic.No/Date:0310468054 10.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

124	Case No.:31/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Added	
	HQ File :01/82/050/00538/AM09/	RLA File :05/24/040/00038/AM09/	Lic.No/Date:0510219465 21.04.2008	Defer Date:	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 6/82 meeting held on 06.05.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
	Volini Gel 30 gm tube	1 No.	1.	Raccmenthol	1.575 gm/30 gm

				tube
RA concerned may take further necessary action as per above decision of NC.				

125	Case No.:25/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00532/AM09/	RLA File :05/24/040/00015/AM09/	Lic.No/Date:0510219542 22.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

126	Case No.:8/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00515/AM09/	RLA File :09/24/040/00585/AM08/	Lic.No/Date:0910033736 24.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

127

Case No.:12/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/82/050/00519/AM09/	RLA File :09/24/040/00582/AM08/	Lic.No/Date:0910033735 24.04.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide their O.M. No.35011/81/2007-PI-III dated 03.03.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Cefepime Hcl for injection (Cefepime Hcl Sterile Buffered with L-Arginine sterile)	1 Kg.	1.	7-Amino Cephalosporanic acid	0.84 kg/kg
		2.	L-arginine	0.3909 kg/kg
		3.	Activated carbon	0.100 kg/kg
		4.	1-Methyl Pyrrolidine	0.5263 kg/kg
		5.	Acetone	18.85 kg/kg
		6.	Cyclohexane	1.46 kg/kg
		7.	Ethyl acetate	3.35 kg/kg

		8.	Trimethyl chlorosilane	1.29 kg/kg
		9.	Imidazole	0.0020 kg/kg
		10.	Isopropyl alcohol	6.73 kg/kg
		11.	MAEM	0.77 kg/kg
		12.	Methanol	2.58 kg/kg
		13.	Triethylamine	0.147 kg/kg
		14.	Trimethyl Silyl Iodide (Trimethyl Iodosilane)	1.59 kg/kg
		15.	N-Hexane	0.1036 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

128	Case No.:17/13/82-ALC4/2008	Party Name:MATRIX LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00524/AM09/	RLA File :09/24/040/00576/AM08/	Lic.No/Date:0910033739 24.04.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

129

Case No.:28/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/82/050/00535/AM09/	RLA File :05/24/040/00017/AM09/	Lic.No/Date:0510220031 02.05.2008	:

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 17.07.2007 vide Case No.1/47/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Mica Ester [2-Mercapto Benzo Pthiazolyl (Z)-2-(2-amino thiazole-4-yl) (2-Methoxy carbonyl methoxy)	1 Kg.	1.	4-Chloro-2(Z)Methoxy Carboxyl Methoxy Amino-3-Oxobutyric Acid (CMOBA)	0.793 kg/kg
		2.	Triphenyl Phosphine	0.911 kg/kg
		3.	Triethylamine	0.322 kg/kg
		4.	Thio urea	0.360 kg/kg
		5.	MBTS (Mercapto	1.157 kg/kg

			Benzothiazole	
		6.	Acetone	3.83 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

130

Case No.:2/7/82-ALC4/2008	Party Name:BODAL CHEMICALS LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00222/AM09/	RLA File :08/24/040/00005/AM09/	Lic.No/Date:0810071621 02.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/1/2007/Ch.II dated 07.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Sulfo Para Base Ester (Sulfo Vinyl Sulphone Ester)	1 Kg.	1.	Aniline Oil	0.517 kg/kg
		2.	Acetic Acid (Glacial)	0.414 kg/kg
		3.	Sulphur	0.960 kg/kg
		4.	Caustic Soda Flakes/Lye	0.862 kg/kg
		5.	Ethylene oxide	0.250 kg/kg
		6.	Soda Ash	0.177 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

131	Case No.:30/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD		Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00537/AM09/	RLA File :05/24/040/00066/AM09/		Lic.No/Date:0510220182 07.05.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 39/83 meeting held on 10.01.2007 vide Case No.28/26/83 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
	Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product

	Clarithromycin Carbomer Granules Minimum 44%	1 Kg.	1.	Clarithromycin BP/USP	0.444 kg/kg
			OR		
				Its raw material as per SION A-2263	
			2.	Carbopol 974 P	0.37 kg/kg
RA concerned may take further necessary action as per above decision of NC.					

132	Case No.:27/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00534/AM09/	RLA File :05/24/040/00072/AM09/	Lic.No/Date:0510220394 09.05.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

133	Case No.:56/9/82-ALC4/2008	Party Name:INTAS PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case closed
	HQ File :01/82/050/00289/AM09/	RLA File :08/24/040/00035/AM09/	Lic.No/Date:0810071934 15.05.2008	
	Decision :Committee decided to close the case as licence has been issued under para 4.7.1 of HBP.			

134	Case No.:15/13/82-ALC4/2008	Party Name:SAINOR LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00522/AM09/	RLA File :09/24/040/00045/AM09/	Lic.No/Date:0910033994 16.05.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

135	Case No.:9/13/82-ALC4/2008	Party Name:AUROBINDO PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00516/AM09/	RLA File :09/24/040/00235/AM08/	Lic.No/Date:0910034003 19.05.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

136	Case No.:14/13/82-ALC4/2008	Party Name:GRANULES INDIA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
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HQ File :01/82/050/00521/AM09/

RLA File :09/24/040/00569/AM08/

Lic.No/Date:0910034000

19.05.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 22/82 meeting held on 04.10.2007 vide Case No.27/19/83 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Phenazopyridine Hcl	1 Kg.	1.	2,6-Diamino Pyridine	0.76 kg/kg
		2.	Aniline	0.62 kg/kg
		3.	Sodium Nitrate	0.74 kg/kg
		4.	Sodium Acetate	1.81 kg/kg
		5.	Toluene	1.00 kg/kg
		6.	Methanol	2.00 kg/kg
		7.	Activated Carbon	0.05 kg/kg

RA concerned may take further necessary action as per above decision of NC.

Case No.:34/13/82-ALC4/2008

Party Name:AQUAPHARM CHEMICALS PVT.LIMITED

Meet No/Date:13/82-ALC4/2008
24.06.2008Status:Case
Approved

HQ File :01/82/050/00541/AM09/

RLA File :31/24/040/00023/AM09/

Lic.No/Date:3110033784
19.05.2008

Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/185/2002/Ch.III dated 14.03.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

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Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Textile Dispersant (Maxinol 280 SN) containing Sodium Salt of Acrylic Acid Polymer (Solid content of 39±1%)	1 Kg.	1.	Acrylic Acid	0.2184 kg/kg

RA concerned may take further necessary action as per above decision of NC.

138	Case No.:35/13/82-ALC4/2008	Party Name:AQUAPHARM CHEMICALS PVT.LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved										
	HQ File :01/82/050/00542/AM09/	RLA File :31/24/040/00004/AM09/	Lic.No/Date:3110033786 19.05.2008											
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/185/2002/Ch.III dated 10.02.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export Product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>Maxinol 4200 Complex Co-polymer of Acrylic Acid, Sodium Acrylate, 20Acrylamido 2-methylpropane Sulphonic acid Sodium Salt and Hydroxy Propyl Acrylate</td><td>1 Kg.</td><td>1.</td><td>Acrylic Acid</td><td>0.299 kg/kg</td></tr> </tbody> </table>					Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	Maxinol 4200 Complex Co-polymer of Acrylic Acid, Sodium Acrylate, 20Acrylamido 2-methylpropane Sulphonic acid Sodium Salt and Hydroxy Propyl Acrylate	1 Kg.	1.	Acrylic Acid	0.299 kg/kg
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										
Maxinol 4200 Complex Co-polymer of Acrylic Acid, Sodium Acrylate, 20Acrylamido 2-methylpropane Sulphonic acid Sodium Salt and Hydroxy Propyl Acrylate	1 Kg.	1.	Acrylic Acid	0.299 kg/kg										
RA concerned may take further necessary action as per above decision of NC.														

139	Case No.:16/13/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00523/AM09/	RLA File :09/24/040/00028/AM09/	Lic.No/Date:0910034035 21.05.2008	Defer Date: 05.08.2008
Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.				

140	Case No.:20/13/82-ALC4/2008	Party Name:CODEXIS LABORATORIES INDIA PVT.LTD,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved										
	HQ File :01/82/050/00527/AM09/	RLA File :05/24/040/00078/AM09/	Lic.No/Date:0510220804 22.05.2008											
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 11/82 meeting held on 10.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-														
<table border="1"> <thead> <tr> <th>Export product</th><th>Export Qty.</th><th>Sl.No.</th><th>Import items</th><th>Qty. allowed per unit of export product</th></tr> </thead> <tbody> <tr> <td>(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)</td><td>1kg.</td><td>1.</td><td>Ethyl (R)-4-cyano-3-Hydroxy Butanoate</td><td>1.00 kg/kg</td></tr> </tbody> </table>					Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product	(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg/kg
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product										
(4-R-Cis)-1,1 dimethyl ethyl-6-cyanomethyl-2,2 dimethyl-1,3-dioxane-4-acetate (ATS 8)	1kg.	1.	Ethyl (R)-4-cyano-3-Hydroxy Butanoate	1.00 kg/kg										

2.	N-Butyl Lithium (15% in Hexane)	1.90 kg/kg
3.	Tertiary Butyl Acetate	2.11 kg/kg
4.	Tetra Hydro Furan	5.63 kg/kg
5.	2,2-Dimethoxy propane	2.79 kg/kg
6.	Ketoreductase YDH/KRED	0.013 kg/kg
7.	Glucose Dehydrogenase Enzyme GDH	0.0045 kg/kg
8.	B-Nicotinamide-adenine dinucleotide phosphate oxidized form, monosodium salt (Enzyme NADP)	0.90 gm/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:19/13/82-ALC4/2008	Party Name:GULBRANDSEN CHEMICALS PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00526/AM09/	RLA File :34/24/040/00033/AM09/	Lic.No/Date:3410021436 23.05.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/94/2002/Ch.II dated 26.02.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Monobutyl Tin Trichloride	1 Kg.	1.	Tin Ingots	0.497 kg/kg
		2.	Aluminium Powder	0.062 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

142	Case No.:18/13/82-ALC4/2008	Party Name:RESONANCE LABORATORIES PVT LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00525/AM09/	RLA File :07/24/040/00081/AM09/	Lic.No/Date:0710057574 26.05.2008	Defer Date: 05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

143	Case No.:29/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00536/AM09/	RLA File :05/24/040/00116/AM09/	Lic.No/Date:0510221065 27.05.2008	Defer Date: 05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

144	Case No.:1/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00508/AM09/	RLA File :52/24/040/00003/AM09/	Lic.No/Date:5210023686 10.06.2008	Defer Date: 22.07.2008
	Decision :Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 22.07.2008.			

145	Case No.:2/13/82-ALC4/2008	Party Name:VIVIMED LABS LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00509/AM09/	RLA File :09/24/040/00098/AM09/	Lic.No/Date:0910034260 11.06.2008	Defer Date: 22.07.2008
	Decision : Committee decided to call for a copy of application from RA/firm. Accordingly, case was deferred for 22.07.2008.			

146	Case No.:3/13/82-ALC4/2008	Party Name:EXCEL INDUSTRIES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00510/AM09/	RLA File :03/94/040/00192/AM09/	Lic.No/Date:0310474210 11.06.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

147	Case No.:4/13/82-ALC4/2008		Party Name:CIPLA LIMITED		Meet No/Date:13/82-ALC4/2008 24.06.2008		Status:Case Approved	
	HQ File :01/82/050/00511/AM09/		RLA File :03/94/040/00183/AM09/		Lic.No/Date:0310474214 11.06.2008			
	Decision : Committee considered case as per agenda for ratification of norms and in light of in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-							
Export product		Export Qty.	Import items		Qty. allowed per unit of			

		Sl.No.	Product	export product
	Lamivudine ITC(HS)No.29349000	1kg.	1. (2R.5S)-5-[4-Aceta,odp- 2- Pxp-1(2H)- Pyrimidinyl]-1,3- Oxathiolan-2-YL, Methyl Methyl Carbonate	2.63kg/kg
RA concerned may take further necessary action as per above decision of NC.				

148	Case No.:5/13/82-ALC4/2008	Party Name:FDC LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00512/AM09/	RLA File :03/94/040/00011/AM09/	Lic.No/Date:0310474221 11.06.2008	Defer Date: 05.08.2008
	Decision :Committee decided to defer case for 05.08.2008 for comments of PI Division.			

149

Case No.:6/13/82-ALC4/2008	Party Name:AVA CHEMICALS PVT.LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00513/AM09/	RLA File :03/94/040/00247/AM09/	Lic.No/Date:0310474242 11.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/73/2002/Ch.III dated 02.03.2006 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
EDTA Ferric Sodium	1 Kg.	1.	Ethylene diamine Tetra acetic acid	0.730 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

150	Case No.:26/13/82-ALC4/2008	Party Name:RANBAXY LABORATORIES LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00533/AM09/	RLA File :05/24/040/00170/AM09/	Lic.No/Date:0510221991 12.06.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 30/82 meeting held on 27.11.2007 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Midazolam	1 Kg.	1.	2-Amino-5 Chloro 2-Fluoro Benzophenone	5.223 kg/kg
		2.	CADMA (Chloro Acetaldehyde Dimethyl Acetal	3.90 kg/kg
		3.	Dimethyl Sulphoxide	6.40 kg/kg
		4.	Lithium Amide	0.85 kg/kg
		5.	Nitromethane	1.88 kg/kg
		6.	Tetrahydrofuran	8.40 kg/kg
		7.	Triethyl Ortho Acetate	3.42 kg/kg
		8.	Activated Carbon	0.100 kg/kg
		9.	Isopropyl Alcohol	4.40 kg/kg
		10.	Methylene Chloride	5.26 kg/kg
		11.	Methanol	5.00 kg/kg
		12.	Toluene	5.00 kg/kg

RA concerned may take further necessary action as per above decision of NC.

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Case No.:33/13/82-ALC4/2008	Party Name:SUVEN LIFE SCIENCES LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/82/050/00540/AM09/	RLA File :09/24/040/00107/AM09/	Lic.No/Date:0910034280 12.06.2008	

Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 40/82 meeting held on 05.02.2008 vide Case No.15/32/83 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
5-Cyano Phthalide	1kg.	1.	Sulfolane	6.184kg/kg
		2.	Sulfamide	1.020kg/kg
		3.	Para Formaldehyde	0.53kg/kg

RA concerned may take further necessary action as per above decision of NC.

152

Case No.:36/13/82-ALC4/2008	Party Name:INDO PHYTOCHEM PHARMACEUTICALS		Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
HQ File :01/82/050/00543/AM09/	RLA File :05/24/040/00166/AM09/		Lic.No/Date:0510221993 12.06.2008	
Decision : Committee considered case as per agenda for ratification of norms and in light of its earlier decision taken in its 24/82 meeting held on 16.10.2007 vide Case No.32/9/82 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Yohimbine Hydrochloride USP	1 Kg.	1.	Yohimbine Bark (containing Yohimbine content maximum 1-1.2%)	133.44 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

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Case No.:39/13/82-ALC4/2008	Party Name:CAMPHOR & ALLIED PRODUCTS LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved	
HQ File :01/82/050/00546/AM09/	RLA File :03/94/040/00193/AM09/	Lic.No/Date:0310474373 12.06.2008		
Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by Chemical Division vide their U.O. No.14010/9/2005/Ch.II dated 03.10.2005 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-				
Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
Camphor USP	1 Kg.	1.	Acetic Acid	0.387 kg/kg
		2.	Alpha Pinene	1.20 kg/kg
RA concerned may take further necessary action as per above decision of NC.				

154	Case No.:44/13/82-ALC4/2008	Party Name:WOCKHARDT LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case closed
	HQ File :01/82/050/00551/AM09/	RLA File :03/95/040/00025/AM09/	Lic.No/Date:0310474461 12.06.2008	
	Decision : Committee decided to close the case as licence has been issued under para 4.7.1 of HBP.			

155	Case No.:37/13/82-ALC4/2008	Party Name:NOVA INTERNATIONAL	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00544/AM09/	RLA File :08/24/040/00041/AM09/	Lic.No/Date:0810072569 13.06.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			

156	Case No.:38/13/82-ALC4/2008	Party Name:SRINI PHARMACEUTICALS LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00545/AM09/	RLA File :09/24/040/00101/AM09/	Lic.No/Date:0910034291 13.06.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

157	Case No.:40/13/82-ALC4/2008	Party Name:GLOBAL CALCIUM PRIVATE LIMITED,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00547/AM09/	RLA File :07/24/040/00108/AM09/	Lic.No/Date:0710057896 13.06.2008	Defer Date: 01.07.2008
	Decision : Committee decided to defer case for 01.07.2008 for comments of Chemical Division.			

158	Case No.:45/13/82-ALC4/2008	Party Name:AVENTIS PHARMA LIMITED	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00552/AM09/	RLA File :03/94/040/00238/AM09/	Lic.No/Date:0310474565 13.06.2008	Defer Date: 22.07.2008
	Decision : Committee decided to defer case for 22.07.2008 for comments of PI Division.			

159	Case No.:41/13/82-ALC4/2008	Party Name:DHANUKA LABORATORIES LTD.	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Approved
	HQ File :01/82/050/00548/AM09/	RLA File :05/24/040/00077/AM09/	Lic.No/Date:0510222176 16.06.2008	
	Decision : Committee considered case as per agenda for ratification of norms and in light of written comments forwarded by PI Division vide			

their U.O. No.35011/18/2007-PI-III dated 24.06.2008 decided to ratify norms under para 4.7 of HBP as per details below or as applied by firm whichever is lower:-

Export Product	Export Qty.	Sl.No.	Import items	Qty. allowed per unit of export product
7 AVCA (7 Amino-3-Vinyl-Cephalosporanic Acid)	1 Kg.	1.	7-Phenylacetamideo-3-chloromethyl cephalosporanic Acid para Methoxy benzyl Ester (GCLE)	2.672 kg/kg
		2.	Methylene Chloride	8.29 kg/kg
		3.	Sodium Iodide	0.828 kg/kg
		4.	N-Butyl acetate	4.06 kg/kg

RA concerned may take further necessary action as per above decision of NC.

160	Case No.:42/13/82-ALC4/2008	Party Name:IND-SWIFT LABORATORIES LTD.,	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00549/AM09/	RLA File :22/24/040/00017/AM09/	Lic.No/Date:2210007881 16.06.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of PI Division.			

161	Case No.:43/13/82-ALC4/2008	Party Name:ANUPAM RASAYAN (INDIA) LTD	Meet No/Date:13/82-ALC4/2008 24.06.2008	Status:Case Deferred
	HQ File :01/82/050/00550/AM09/	RLA File :52/24/040/00005/AM09/	Lic.No/Date:5210023726 16.06.2008	Defer Date: 22.07.2008
	Decision :Committee decided to defer case for 22.07.2008 for comments of Chemical Division.			